

(2008) 12 AHC CK 0435

In the Allahabad High Court

Case No : Criminal Msc. Bail Application No. 31411 of 2008

Kharkoo

APPELLANT

Vs

State of U.P.

RESPONDENT

Date of Decision : 02-12-2008

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 439
Penal Code, 1860 (IPC) — Section 147, 302, 394

Citation : (2009) 1 ACR 171

Hon'ble Judges : Barkat Ali Zaidi, J

Bench : Single Bench

Advocate : Sanjay Srivastava, for the Appellant; A.G.A., for the Respondent

Judgement

Barkat Ali Zaidi, J.—Accused-applicant is facing trial under Sections 147, 394 and 302, I.P.C. in the Court of Addl. Sessions Judge/Special Judge, E.C. Act, Bulandshahr.

2. He has come for bail here.

3. Heard Sri Sanjay Srivastava advocate for the applicant, and Add. Government Advocate for the State.

4. He did not appear in the Court for nine months, and when he appeared in the Court, thereafter, he was taken into custody and was sent for jail. He has been in jail for 5 months now, and has suffered the consequence of not attending the Court. There are no complaints that he did anything, objectionable while he was on bail. His counsel says that he will now appear in the Court regularly. He is therefore, granted bail.

5. He be released on bail on his furnishing a personal bond of Rs. 15,000 with two sureties in the like amount, to the satisfaction of trial court.